

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A.No. 59/93

Dt. of order: 29.7.94

Poeran Singh

: Applicant

Vs.

Union of India & Ors.

: Respondents

Mr.J.E.Vaushik

: Counsel for applicant

Mr.K.N.Shrimal

: Counsel for respondents

CORAM:

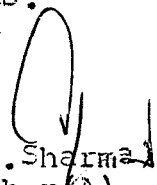
Hon'ble Mr.Justice D.L.Mehta, Vice Chairman

Hon'ble Mr.O.P.Sharma, Member(Adm.).

PER HON'BLE MR.JUSTICE D.L.MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties. The applicant ~~was~~ passed the trade test and the result of the same was declared on 3.4.91 vide Annx.A-6 on the post of Driller Gd.II. The applicant was also appointed in this post vide order dated 30.1.91. Subsequently ~~reservation~~ reversion order was passed on 20.1.93 vide Annx.A-1. The respondents have come with a case that the post of Driller Gd.II was in a temporary Project and therefore the promotion was temporary. On account of abolition and non-availability of the post in the Project the reversion order was passed. The learned counsel for the respondents submits that as soon as the vacancy for Driller Gd.II occurs the applicant will be adjusted in that post. In the reply the respondents have ^{also} mentioned that some persons have retired and the case of the applicant will also be considered on merit for absorption and seniority. The respondents are directed to consider the case of the applicant for absorption alongwith similarly situated persons.

The O.A. is disposed of accordingly with no order as to costs.


(O.P.Sharma)
Member(A).


(D.L.Mehta)
Vice Chairman.